

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 4 of 2011

9.10.2013

Heard Mr. N Syngkon, the learned counsel for the petitioner who submits that, the leading counsel Mr. MZ Ahmed is not well and prayed that the matter may be fixed after Puja vacation to which Ms. H Kristazi, the learned counsel for the respondent has no objection.

List this matter on 25.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 38 of 2012

9.10.2013

Heard Mr. P Yobin, the learned counsel for the petitioner who submits that service report is not complete, so the matter may be fixed after Puja vacation.

Prayer is allowed.

List this matter on 25.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 51 of 2013

9.10.2013

Heard Mr. K Khan, the learned counsel for the petitioner.

Issue notice to the respondents to show cause as to why this instant petition should not allowed or any order or orders should not be passed as deemed fit and proper.

Notice is made returnable within 2(two) weeks.

However, the petitioner's counsel is directed to take necessary steps to serve notice upon the respondents by way of Registered Post with AD card.

Call for the record from the Court of the Assistant District Judge, Shillong.

In the meantime, the proceeding of Money Suit No. 1 (H) 2005 shall remain stayed until further order.

List this matter on 23.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC (CRP) No. 319 of 2013 in
CRP No. 51 of 2013

9.10.2013

In the light of the order passed in CRP No. 51 of 2013, this instant Misc. Case also stands disposed of.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC (WP CrI.) No. 321 of 2013

9.10.2013

Heard Mr. HS Thangkhiew, the learned senior counsel assisted by Mr. N Mozika, the learned counsel for the applicant as well as Mr. S Jindal, the learned counsel for the opposite party.

List this matter on **10.10.13** as Mr. S Jindal, the learned counsel for the opposite party desires to file a reply.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC (WP Crl.) No. 320 of 2013

9.10.2013

Heard Mr. HS Thangkhiew, the learned senior counsel assisted by Mr. N Mozika, the learned counsel for the applicant.

Issue notice to the petitioner to show cause as to why this instant petition praying for impleading of the applicant as respondent No. 4 should not allowed.

Notice is made returnable within 2(two) weeks.

Since the petitioner's counsel Mr. S Jindal is present and accepted notice, no further notice is called for.

Mr. S Jindal, the learned counsel for the opposite party submits that, he needs sometimes to file a reply against the petition.

Prayer is allowed.

List this matter on 24.10.13.

JUDGE

V. Lyndem